

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.6610 of 2006

&

W.P.(C) No.3368 of 2014

Krushna Prasad Sahoo ***Petitioner***

Mr. Gautam Mishra, Senior Advocate (Amicus Curiae)

Mr.S.K. Nanda, Advocate

-versus-

State of Orissa and others

..... ***Opposite Parties***

Mr. M.S. Sahoo, A.G.A.

**CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY**

**ORDER
07.04.2021**

Order No.

22.

1. This matter is taken up by video conferencing mode.
2. The letter of the Commonwealth Human Rights Initiative (CHRI) be treated as intervention application and be numbered as such.
3. The CHRI has suggested that the information required to be furnished by the authorities in terms of the order passed by this Court on 9th March, 2021 could be in the format devised by them which is also enclosed with the letter.
4. Mr. Gautam Mishra, learned Amicus Curiae states that he will examine the said format and respond on the next date.

5. A complete set of the letter and annexures thereto sent by the CHRI be provided to Mr. Mishra, Mr. Nanda as well as Mr. Sahoo, learned Additional Government Advocate for their respective responses on the next date.

5. For this specific aspect, list on 19th April, 2021.

6. As the restrictions due to the COVID-19 situation are continuing, learned counsel for the parties may utilize a soft copy of this order available in the High Court's website or print out thereof at par with certified copy in the manner prescribed, vide Court's Notice No.4587, dated 25th March, 2020.

